DBS Bank India limited

2C, Ground Floor, Aditya Trade Centre,
Ameerpet, Hyderabad - 500 038, Telangana.

INVITATION FOR EXPRESSION OF INTEREST FOR SALE OF NON –PERFORMING ASSETS UNDER SWISS CHALLENGE METHOD

DBS BANK INDIA LIMITED, a company registered under the Companies Act, 2013, having its registered office at Ground Floor Nos. 11 & 12, Capitol Point, Baba Kharak Singh Marg, Connaught Place, New Delhi, Delhi, India, 110001 and Hyderabad office at 2C, Ground Floor, Aditya Trade Centre, Ameerpet, Hyderabad – 500 038, Telangana (hereinafter referred to as "DBS India") proposes to sell/ assign/ transfer the below mentioned non-performing asset(s) ("NPA Loan"). The bid process will be conducted through the Swiss Challenge Method in accordance with the Reserve Bank of India (Commercial Banks - Transfer and Distribution of Credit Risk) Directions, 2025 as modified, updated, amended or replaced, from time to time.

Name of the Borrower	Principal outstanding amount as on 31.07.2026	Reserve Price on 100% Cash Basis	Bid Structure
M/s. Karvy Realty India Ltd.	INR 31,25,00,000.00	INR 8,00,00,000.00	100% cash

The interested and eligible Scheduled Commercial Banks, Non-Banking Financial Companies, Asset Reconstruction Companies, Small Finance Banks and All India Financial Institutions, who would like to participate in the competitive bidding process are required to intimate their willingness to participate by submitting in writing, expression of interest ("EOI") and executing non-disclosure agreement ("NDA") with DBS India, if not already executed.
For details on the eligibility to participate in the bid process and for submission of Expression of Interest, please visit website of DBS India : go.dbs.com/corpimportantannouncements
Further, for any queries, DBS India can be contacted at lovevarshney@dbs.com

DATE:17-08-2026
PLACE: Hyedrabad

AUTHORISED OFFICER
DBS Bank India Limited

NILACHAL REFRACTORIES LIMITED

CIN : L26939OR1977PLC000735
REGD. OFFICE : Plot No 598/599, Kedar Nath Apartment, Mahabir Nagar, Lewis Road, Bhubaneswar - 751002, Odisha.
Works : Ipitata Nagar, NH-42, Gundichapada, Dhenkanal - 759013, Odisha.

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED ON 30th JUNE 2026 (Rs. in Lakh)

Sl. No	Particulars	Quarter -Ended 30.06.2026 (Unaudited)	31.03.2026 (Audited)	30.06.2025 (Unaudited)	Year Ended 31.03.2026 (Audited)
A.	CONTINUING OPERATIONS				
1.	Income				
	a)Revenue From Operations	-	-	-	-
	b)Other Income	15.23	10.07	1.56	33.78
	Total Income	15.23	10.07	1.56	33.78
2.	Expenses				
	a) Cost of materials consumed	-	-	-	-
	b) Cost of Goods Traded	-	-	-	-
	c) Changes in inventories of finished goods,work-in-progress and stock-in-trade	-	-	-	-
	d) Employee benefits expense	3.74	10.19	3.95	18.72
	e) Finance costs	20.92	6.50	9.32	37.29
	f) Depreciation and amortisation expense	1.81	1.66	1.65	6.64
	g) Other expenses	41.76	38.49	22.98	102.24
	Total Expenses	68.22	56.84	37.91	164.90
3.	Profit/(Loss) before exceptional items and tax (1-2)	(52.99)	(46.77)	(36.36)	(131.12)
4.	Exceptional Items		-		-
5.	Profit/(Loss) before tax (3-4)	(52.99)	(46.77)	(36.36)	(131.12)
6.	Tax Expense:(Deferred Tax)				
	(a) Current Tax		-		-
	(b) Deferred Tax		0.85		0.85
	(c) Current Tax for Earlier Year	2.46	-		-
	Total Tax Expenses	2.46	0.85	-	0.85
7.	Profit/(Loss) for the period from continuing operations (5±6)	(55.45)	(47.62)	(36.36)	(131.97)
B.	DISCONTINUED OPERATIONS (refer note 6)				
8.	Profit/ (Loss) for the period from discontinued operations (before tax)	(94.04)	3.14	(5.74)	(361.52)
9.	Loss on measurement of disposal group to Fair Value Less Cost To Sale	183.62			
10.	Profit/(loss) before tax – discontinued operations (8-9)	(277.66)	3.14	(5.74)	(361.52)
11.	Less: Tax expenses of discontinued operations (Deferred Tax)	(19.28)	(8.23)		(8.23)
12.	Post- tax Profit/ (Loss) for the period from discontinued operations	(258.38)	11.37	(5.74)	(353.29)
13	Net Profit from total operations (7+12)	(313.84)	(36.25)	(42.10)	(485.25)
14	Other Comprehensive Income				
	A. (i) Items that will not be reclassified to profit or loss	-	-	-	-
	(ii) Income tax relating to above items	-	-	-	-
	Total other comprehensive income/ (loss), net of tax	-	-	-	-
15	Total Comprehensive Income for the period (13 ± 14)	(313.84)	(36.25)	(42.10)	(485.25)
16	Equity Share Capital				2,036.15
17	Other Equity (excluding revaluation reserve) as shown in the audited balance sheet				(5,315.31)
18	Earnings per Share (of Rs. 10/-each) (for continuing operations)				
	a) Basic	(0.27)	(0.23)	(0.18)	(0.65)
	b) Diluted	(0.27)	(0.23)	(0.18)	(0.65)
19	Earnings per Share (of Rs. 10/-each) (for discontinued operations)				
	a) Basic	(1.27)	0.06	(0.03)	(1.74)
	b) Diluted	(1.27)	0.06	(0.03)	(1.74)
20	Earnings per Share (of Rs. 10/-each) (total)				
	a) Basic	(1.54)	(0.18)	(0.21)	(2.38)
	b) Diluted	(1.54)	(0.18)	(0.21)	(2.38)

Notes:
1 The above results have been taken on record in the meeting of the Board of Directors of the Company held on 14.08.2026
2 The above results were considered by the Audit Committee on 14.08.2026
3 These financial results have been prepared in accordance with the Companies (Indian Accounting Standards) Rules 2015 (IND AS) Presceribed unde section 133 of the Companies Act 2013.
4 During the quarter ended 30.06.2026, total 2 (two) nos of investors' complaints were received which were addressed during the quarter itself.
5 There was no complaint pending at the beginning or at the end of the quarter.
6 **Discontinuing operation**
At the Extraordinary General Meeting held on 18 May 2026, the shareholders of the Company, by way of a Special Resolution pursuant to Section 180(1)(a) of the Companies Act, 2013, authorised the Board of Directors to sell, transfer, assign, dispose of or otherwise alienate the undertaking and/or substantially the whole of the undertaking of the Company, on such terms and conditions and for such consideration as may be determined by the Board. The criteria specified under Ind AS 105- Non-current Assets Held for Sale and Discontinued Operations, were met coupled with the approval of shareholders and accordingly the Property, Plant and Equipment and Capital Work-in-Progress relating to the manufacturing facility were classified as assets held for sale. Depreciation on the depreciable assets classified as held for sale has accordingly not been provided from the date as stated hereinbefore.
As the manufacturing operations represented a separate major line of business of the Company, the results attributable to the manufacturing operations have been presented as discontinued operations in these financial results. The corresponding figures for the previous periods presented have also been re-presented in accordance with Ind AS 105.
Subsequent to 30 June 2026 and prior to approval of these financial results, the Company entered into agreements with vendors for salefor sale of the Plant and Machinery, Capital Work-in-Progress and inventories relating to the discontinued manufacturing operations as stated supra.
The terms of the agreement provided additional evidence relevant to the measurement of these assets as at 30 June 2026. Accordingly, the inventories have been measured at the lower of cost and net realisable value in accordance with Ind AS 2- Inventories, and the non-current assets classified as held for sale have been measured at the lower of their carrying amount and fair value less costs to sell in accordance with Ind AS 105- Non-current Assets Held for Sale and Discontinued Operations.
Consequently, an aggregate remeasurement/write-down loss of 243.34 lakhs, comprising 59.72 lakhs towards write-down of inventories in accordance with Ind AS 2- Inventories, and 183.62 lakhs towards remeasurement of non-current assets held for sale in accordance with Ind AS 105- Non-current Assets Held for Sale and Discontinued Operations, has been recognised in the financial results for the quarter ended 30 June 2026. The write-down relating to inventories has been included in the profit/(loss) before tax from discontinued operations, while the loss arising on measurement of the non-current assets forming part of the disposal group to fair value less costs to sell has been presented separately under discontinued operations.
In accordance with Ind As 105, we have disclosed profit/ (loss) of the discontinued operations in the statement of profit or loss separately; also figures presented in prior periods are re-presented for the operations discontinued by the end of the reporting period.

(Rs. in Lakh)

Sl. No	Particulars	Quarter -Ended 30.06.2026 (Unaudited)	31.03.2026 (Audited)	30.06.2025 (Unaudited)	Year Ended 31.03.2026 (Audited)
1	Total Income	90.73	69.13	19.96	204.22
2	Total Expenses (includes Inventory write down of Rs. 59.72 Lakhs)	184.77	65.99	25.70	565.74
3	Profit/(Loss) before exceptional items and tax (1-2)	-94.04	3.14	-5.74	-361.52
4	Loss on measurement of disposal group to Fair Value Less Cost To Sale	183.62	-	-	-
5	Profit/(Loss) before tax (3-4)	-277.66	3.14	-5.74	-361.52
6	Tax Expense	-19.28	-8.23	-	-8.23
7	Net Profit after tax (5-6)	-258.38	11.37	-5.74	-353.29

7 The Company is in the process of delisting its equity shares from stock exchanges where it is listed (i.e. CSE and BSE) pursuant to the Open Offer-cum-Delisting Offer made by the Acquirer. The acquisition and delisting of shares would be in accordance with the applicable provisions of the Companies Act, 2013 and SEBI (Delisting of Equity Shares) Regulations, 2021.
8 Figures for the previous periods have been re-presented, wherever necessary, to reflect the classification of the manufacturing operations as discontinued operations in accordance with Ind AS 105, "Non-current Assets Held for Sale and Discontinued Operations". Other previous-period figures have been regrouped/reclassified, wherever necessary, to conform to the current period presentation.
9 Assessment of Going Concern Management has assessed the Company's ability to continue as a going concern and considers the going concern basis of preparation to remain appropriate.
The sale/disposal of the Company's existing manufacturing assets represents a strategic business decision as part of the Company's restructuring and diversification plans and does not indicate an intention to liquidate the Company or cease its operations.
The Company proposes to undertake business activities in the ferro-alloys sector and is presently evaluating and implementing its proposed business plan. Based on the above and having regard to the Company's ability to meet its obligations as they fall due, management is confident that the Company will be able to continue its operations for the foreseeable future.
Accordingly, these financial results have been prepared on a going concern basis.

For and on behalf of the Board
For Nilachal Refractories Ltd.
(Vimal Prakash)
(Director)
(DIN : 00551970)

Place : Kolkata
Date : 14th August, 2026

Shriram Asset Reconstruction Private Limited (SARPL)

(Acting in its' capacity as Trustee of various SARC Trusts)
Regd. Office: Shriram House, No.4, Burkit Road, T. Nagar, Chennai-600017.
Corporate Office: Unit No.FF-A-05, A Wing|, First Floor, Art Guild House, Phoenix Market City, LBS Marg, Kurla (West), Mumbai-400070. Phone No.:1800 120 2389; customercare@shriramarc.com.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

[Appendix-IV Under Rule 8(1) Security Interest (Enforcement) Rules, 2002]

Whereas the undersigned being the authorized officer of the **M/s. Shriram Asset Reconstruction Private Limited (acting in capacity as Trustees of SARC Trust-16)** under Section (5) of the SARFAESI Act having acquired the financial assets pertaining to various borrowers including the borrowers mentioned herein below together with the underlying security interest created thereof along with all the rights, title and interest thereupon from **secured creditor/ Original Lender/ Assignor i.e. M/s. Jana Small Finance Bank Limited** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "Sarfaesi Act") & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued **demand notice** dated mentioned below in the table Under Section 13(2) of the SARFAESI Act calling upon the following borrowers to repay the amounts mentioned against their respective name together with the interest thereupon at the applicable/ contractual rates as mentioned in the said notices within **60 days** from date of receipt of the said notice along with further interest as applicable, incidental cost, charges etc. incurred till the date of payment and/or realization as mentioned in the below Schedule.
SARPL has stepped into the shoes of original lender which has all the rights, title, interest of the secured creditor with respect to financial assets. The borrowers mentioned hereinbelow have failed to repay the amounts due, notice is hereby given to the borrower/s and the public in general that Authorized Officer of **Shriram Asset Reconstruction Private Limited has taken possession** of the secured assets described herein below in exercise powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the SARFAESI Act.
The borrowers and the Public in general are hereby cautioned not to deal with the below mentioned property/ies/ secured assets and any dealing with the property secured assets will be subject to the charge of **Shriram Asset Reconstruction Private Limited** for the amount and interest thereon as per loan/Assignment agreement. The Borrowers/ Co-Borrowers/ Guarantors/ Mortgagors' attention is invited to provisions of Sub-section (8) of Section (13) of the SARFAESI Act, in respect of time available, to redeem the secured assets.

Loan Account No. & Trust Details	Name of the Borrower/ Co-Borrower/ Guarantor	Demand Notice Date & Amount
45829630000773 SARC Trust-16	1) Mr. Ghanashyam Bag, 2) Mrs. Suryakanti Bag	**23-05-2026 & Rs.3,35,644/-** (Rupees Three Lakh Thirty Five Thousand Six Hundred Forty Four Only) **as on 20-05-2026**

Description of the Secured Assets (Immoveable Property): All that piece and parcel of land bearing Khata No.298/140, Plot No.252/1390, Area Ac.030 Dec, situated at Mauza Batemura, Tahasil Maneswar, Thana Dhama, Thana No.12, Dist. Sambalpur, Odisha with all the buildings and structures thereon and all the plant and machinery, attached to the earth or permanently fastened to anything attached to the earth, both present and future and **Bounded on: East:** Narad Chand/ Vacant Land, **West:** Road, **North:** Minaketan Luha, **South:** Plot No.390/ Suresh Chand.

Place: Sambalpur
Dated: 17.08.2026

Authorized Officer, M/s. Shriram Asset Reconstruction Private Limited
(Acting in its' capacity as Trustee of SARC Trust-16)

FORM-G

INVITATION FOR EXPRESSION OF INTEREST FOR IN2IT TECHNOLOGIES PRIVATE LIMITED

Involved in Information Technology / Software and IT-enabled services sector.

[Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN / LLP No.	**IN2IT TECHNOLOGIES PRIVATE LIMITED** **CIN:** U72200OR2011PTC013892 **PAN:** AACCI8190C
2.	Address of the registered office	Unit No. 502/503, 5th Floor, DLF Cyber City, Infocity Area, Patia, Bhubaneswar, Khordha, Odisha - 751024, India.
3.	URL of website	N.A.
4.	Details of place where majority of fixed assets are located	N.A.
5.	Installed capacity of main products / services	N.A.
6.	Quantity and value of main products / services sold in last financial year	N.A.
7.	Number of employees / workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Request Email at - cirpin2it18062026@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://docs.google.com/document/d/136VRd9q7D-0BI64_i_CSwGKK7sDc_GLI/edit?usp=drive_link&ouid=107682121044144254642&rtpof=true&sd=true or though Request Email at - **cirpin2it18062026@gmail.com**
10.	Last date for receipt of expression of interest	**01.09.2026**
11.	Date of issue of provisional list of prospective resolution applicants	**11.09.2026**
12.	Last date for submission of objections to provisional list	**16.09.2026**
13.	Date of issue of final list of prospective resolution applicants	**26.09.2026**
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	**01.10.2026**
15.	Last date for submission of resolution plans	**31.10.2026**
16.	Process email id to submit Expression of Interest	cirpin2it18062026@gmail.com
17.	Details of the Corporate Debtor's registration status as MSME	UDYAM-OD-19-0012624

CA (IP) Ishant Jain
Resolution Professional
IN2IT TECHNOLOGIES PRIVATE LIMITED (in CIRP)
IBBI Registration No.: IBBI/IPA-001/IP-P-02530/2021-2022/14038
Authorisation for Assignment (AFA): Valid up to 31 December 2026
Email: cirpin2it18062026@gmail.com

Date : 17-08-2026
Place : Odisha

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BLISS VILLA (DELHI) PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**BLISS VILLA (DELHI) PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	09.09.1971
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-I, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1971PTC005786
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 18 Kautilya Marg, Chanakya Puri, New Delhi 110021, India Address at which books of account is maintained: 307 & 308, 3rd Floor, Midas, Sahar Plaza, Andheri Kurla Road, Andheri (East), Mumbai – 400059 Maharashtra, India
6.	Insolvency commencement date in respect of corporate debtor	11th August, 2026 (Order was found uploaded on the website of NCLT Registry on 14th August, 2026)
7.	Estimated date of closure of insolvency resolution process	07th February, 2027 (180th day calculated from the Insolvency Commencement Date, i.e. 11th August, 2026)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mamta Binani IBBI/IPA-002/IP-N00086/2017-18/10227
9.	Address and e-mail of the interim resolution professional, as registered with the Board	3rd Floor, Nicco House, 2 Hare Street, Kolkata 700001, West Bengal mamtabinani@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mamta Binani Address: D-38, LGF (L/S), South Extension Part-II, New Delhi-110049 Email Address: cirp.blissvilla@gmail.com
11.	Last date for submission of claims	Tuesday, 25th August, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a). Web link: **https://ibbi.gov.in/home/downloads** Physical Address: D-38, LGF (L/S), South Extension Part-II, New Delhi-110049 (b). Not Applicable.

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi Bench, Court-II, has ordered the commencement of Corporate Insolvency Resolution Process (CIRP) of BLISS VILLA (DELHI) PRIVATE LIMITED on 11th August, 2026 (Order was found uploaded on the website of NCLT Registry on 14th August, 2026).
The creditors of BLISS VILLA (DELHI) PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 25th August, 2026 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Date: 17.08.2026
Place: New Delhi

Dr. CS Adv Mamta Binani
Interim Resolution Professional (IRP)
In the matter of Bliss Villa (Delhi) Private Limited
Registration No.: IBBI/IPA-002/IP-N00086/2017-18/10227
AFA valid till 31.12.2026
+91 98310 99551
cirp.blissvilla@gmail.com (process specific)
mamtabinani@gmail.com (registered with IBBI)
Address of the IRP registered with IBBI: 3rd Floor, Nicco House, 2, Hare Street Kolkata 700001, West Bengal

BIRLA PRECISION TECHNOLOGIES LIMITED

CIN : L29220MH1986PLC041214
Registered Office : Dalamal House, First Floor, Jamnalal Bajaj Marg, Nariman Point, Mumbai - 400 021
Tel : +91 022 66168400, E-mail : info@birlaprecision.com, Web : www.birlaprecision.com

NOTICE OF 39th ANNUAL GENERAL MEETING

Notice is hereby given that the Thirty-Ninth Annual General Meeting ["AGM"] of the members of Birla Precision Technologies Limited ["the Company'] will be held on Wednesday, September 9, 2026, at 11:30 A.M. (IST), through Video Conferencing ["VC"] to transact the business set out in the Notice of the AGM.

The AGM will be convened in compliance with the applicable provisions of the Companies Act, 2013 and the Rules made thereunder ["Act"], provisions of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ["SEBI Listing Regulations"] read with all applicable circulars on the matter issued by Ministry of Corporate Affairs, Government of India and Securities and Exchange Board of India.

The Notice and the Annual Report for the financial year 2025-26 will be available on the Company's website i.e. www.birlaprecision.com, the Company's Registrar and Transfer Agent ["RTA"] viz. KFin Technologies Limited i.e. https://evoting.kfintech.com and on the website of BSE Limited i.e. www.bseindia.com

1. **Dispatch of Annual Report:**

   In compliance with the aforesaid applicable circulars, the Notice of the AGM together with the Annual Report for the financial year 2025-2026 will be sent electronically to the Shareholders whose email addresses are registered with the Company/ its RTA and Depository Participant(s) ["DPs"].

   A letter providing the weblink and path for accessing the Annual Report for the financial year 2025-26 will be sent to those shareholders who have not registered their email address with the Company/RTA/DPs.

2. **Manner of registering/ updating email address, Mobile Number and Bank Account details:**

   i. **Shareholders holding shares in Physical Mode:** By furnishing details in Form ISR-1 duly signed by the Shareholder(s) as per specimen signature registered with the Company together with self-attested copy of PAN card and cancelled cheque leaf at the registered office of the Company or RTA at Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Telangana, India – 500 032 or digitally signed documents via email at cs@birlaprecision.com or einward.ris@kfintech.com

   ii. **Shareholders holding shares in Dematerialized Mode:** Register/update with their respective DP.

   iii. Pursuant to SEBI circulars as amended from time to time, with effect from April 1, 2024, shareholders holding shares in physical form and who have not updated their KYC details (PAN, contact details, bank account details and specimen signature) will be eligible (a) to lodge grievance or avail any service request from the RTA, (b) to receive dividend, **only upon completion of KYC details.**

3. **Manner of casting vote through e-voting:**

   Members can attend and participate in the AGM through VC facility only. The instructions for joining the AGM shall be provided in the Notice of the AGM. The Company will provide its members the facility of remote e-voting through electronic voting services arranged by the RTA. Electronic voting shall also be made available to the Members participating in the AGM. In terms of SEBI Circular no. SEBI/HO/CFD/CMD/CIR/P/2020/242 dated December 9, 2020, e-voting process will also be enabled for all 'individual demat account holders', by way of a single login credential, through their demat accounts/websites of National Securities Depository Limited and / Central Depository Services (India) Limited/ DP. Instructions on the process of remote e-voting at the AGM are explained in the Notice of AGM and will also be made available on the Company's website at www.birlaprecision.com .

4. **Dividend and Record Date:**

   The Board of Directors of the Company at their meeting held on May 29, 2026, has recommended final dividend of Rs. 0.05/- per equity share having face value of Rs 2/- each for the financial year ended March 31, 2026.

   The Record date is Thursday, September 03, 2026, fixed for determining entitlement of Members to dividend for the financial year ended March 31, 2026. The dividend, if approved will be paid on or before Thursday, October 08, 2026, to those Members and their mandates whose names appear as:

   1. Beneficial Owners as at the end of business hours on Thursday, September 03, 2026, as per the list to be furnished by National Securities Depository Limited/Central Depository Services (India) Limited in respect of shares held in electronic form, and

   2. Members as per the Register of Members of the Company in physical form which are maintained with RTA at Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Telangana, India – 500 032 on Thursday, September 03, 2026.

5. **Important information about tax deduction at source (TDS) on Dividend:**

   Members are also informed that in terms of the provisions of the Income Tax Act, 1961, deduction of tax at source is applicable on dividend payments. The Company is therefore required to deduct Tax at Source at the time of making payment of dividend.

For Birla Precision Technologies Limited

Sweta Gupta
Company Secretary & Compliance Officer

Place: Mumbai
Date: August 16, 2026

STATE BANK OF INDIA

REGIONAL BUSINESS OFFICE : BARIPADA, NEAR TAKATPUR CHHAK BARIPADA, DIST.: MAYURBHANJ, PIN-757003

POSSESSION NOTICE
(For Immovable Property/ies) [Rule 8 (1)]

Publication of Notice regarding possession of property u/s 13(4) of SARFAESI Act, 2002

Notice is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (54 of 2002) and in exercise of powers conferred under section 13 (12) read with rule 9 of the Security (Interest Enforcement) Rules, 2002, a demand notice was issued on the date mentioned against below accounts and stated hereinafter calling upon them to repay the amount within **60 days** from the date of receipt of the said notice. The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s)/ Guarantor(s) and the public in general that the undersigned has taken **POSSESSION** of the property/ies described herein below in exercise of power conferred on him/her under section 13(4) of the said Act read with Rule 9 of the said Act on the date mentioned against each account. The borrower(s)/Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the property/ies and any dealings with the property/ies will be subject to the charge of the **STATE BANK OF INDIA** for the amount and interest thereon. **The borrower's attention is invited to provisions of Sub-section (8) of the Section 13 of the Act, in respect of time available, to redeem the secured assets.**

BETNOTI BRANCH / Name & Address of the Borrower(s)/ Guarantor(s)	Date of Demand Notice / Possession	Amount Outstanding	Description of the Property/ies mortgaged / charged / Owner(s) of the Property
Borrower: M/s. Omm Krishna Enterprises, Prop.: Sri Pradipta Kishore Panda / Guarantor: Sri Prasanta Kumar Panda, Both are At: Bhagabati, Betnoti, PO: Betnoti, Dist.: Mayurbhanj, PIN-757025	**02.03.2026 / 12.08.2026**	**₹37,91,689/-** as on **02.03.2026** + further interest, cost and incidental charges thereon	All that part and parcel of the property consisting in Mouza: Bhagabati, Khata No.: 212/20, Plot No.: 141/600, Area: Ac.0.025 dec. out of Ac.0.17dec., Khata No.: 212/19, Plot No.: 141, Area: Ac.0.025dec. out of Ac.0.18dec., Khata No.: 212/20, Plot No.: 141/600, Area: Ac.0.020dec. out of Ac.0.17dec., **Total Area: Ac.0.070dec.**, stand in the name of **Sri Pradipta Kishore Panda & Sri Prasanta Kumar Panda.**

Place: Baripada, Date: 14.08.2026
Authorised Officer, State Bank of India

ODISHA GRAMEEN BANK

Regional Office-Berhampur, 2nd & 3rd Floor, Harsha Arcade, Subba Rao Square, Zanana Hospital Road, Berhampur-760001, Dist:Ganjam, Odisha, E-mail: roberhampur@odishabank.bank.in

POSSESSION NOTICE
[Appendix-IV (Rule 8 (1)]
(For Immovable Property)

Whereas, the undersigned being the Authorised Officer of the **Odisha Grameen Bank** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices, calling upon the borrower(s)/guarantor(s)/mortgagor(s) as noted below to repay the amount mentioned in the notice with further interest at contractual rates and rests and charges etc. till date of realization within **60 days** from the date of receipt of the said notice. **1)** The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s)/guarantor(s)/mortgagor(s) and the public in general that the undersigned has taken **POSSESSION** of the property as described herein below in exercise of the powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said rules on the date as indicated hereunder. **2)** The borrower(s)/guarantor(s)/mortgagor(s) in particular and the public in general are hereby cautioned not to deal with the property and any dealing with the said property will be subject to the charge of the **Odisha Grameen Bank** for the amount stated below with interest thereon at contractual rates & rests as agreed, charges etc. from the aforesaid date mentioned in the Demand Notice till date of payment less repayments, if any, made after issuance of Demand Notice. The dues payable as on the date of taking possession is payable as mentioned below with further interest at contractual rates & rests, charges etc., till date of payment. **3) The borrower's attention is invited to provisions of Sub-section (8) of the Section 13 of the Act, in respect of time available to them, to redeem the secured assets.**

BRANCH / Name & Address of the Borrower(s)/ Guarantor(s) / Mortgagor(s)	Description of the Security Interest taken over possession	Dues payable as on specified date of Demand/ Possession Notice	Date of Demand/ Possession Notice
CHATRAPUR BRANCH / Borrower & Mortgagor: Sri Rama Chandra Maharana, S/o- Sri Gobinda Maharana, At: Samarjya Peta Street (Rikapalli), PO: Chatrapur, Dist.: Ganjam, PIN-761020 / **Guarantor: Sri Tuna Maharana,** S/o- Sri Rama Chandra Maharana, At: Ganganpur, PO: Municipentho, Via: Chatrapur, Dist.: Ganjam, PIN-761026.	All that part and parcel of the property consisting of Mouza: Ganganpur, Tahasil: Chatrapur (110), P.S.: Chatrapur (76), Dist.: Ganjam, Khata No.: 463/969, Plot No.: 121/3745, Area: Ac.0.065 dec., Kissam: Gharabari, Recorded Owner: **Sri Rama Chandra Maharana,** S/o- Sri Gobinda Maharana. Bounded by- North: Land of Bhagaban Sethi, South: Surplus Land of Mochi Nahak, East: Land of Kesari Nahak, West: Road & Kapa Nala.	**₹4,15,372.00** as on **07.03.2026** / **₹4,42,960.00** as on **11.08.2026** + further interest at contractual rates & rests, charges etc. till date of payment	**07.03.2026 / 11.08.2026**
COURTPETA BRANCH / Borrower & Mortgagor: Sri Bhagaban Sahu, S/o- Sri Gobinda Sahu, At: Dhamana Street, PO: Gosaninuagaon, Dist.: Ganjam, PIN-760003.	All that part and parcel of the property consisting of Land and Building situated at Mouza: Gopabandhunagar, Tehsil: Berhampur (119), Thana: Berhampur (64), Dist.: Ganjam, Khata No.: 742/1765, Plot No.: 1733/3534, Area: Ac.0.006 dec. & Plot No.: 313/3535, Area: Ac.0.010 dec., **Total 02 Plots, Total Area: Ac.0.016dec.,** Recorded Owner: **Sri Bhagaban Sahu,** S/o- Gobinda Sahu. Bounded by- East: Rest Land of Bhagaban Sahu, West: Road, South: House of Somanath Nanda, North: Road and House of Narasingha Choudhury.	**₹8,05,876.00** as on **03.06.2026** / **₹8,24,855.00** as on **11.08.2026** + further interest at contractual rates & rests, charges etc. till date of payment	**03.06.2026 / 11.08.2026**
KODALA BRANCH / Borrower & Mortgagor: Sri Kalu Jena, S/o- Late Madhab Jena, **Present Address:** At: Kanaka, PO: Kanaka, Via: Rambha, Dist.: Ganjam, PIN-761028, **Permanent Address:** At: Paldhuapalli, PO: Kanaka, Via: Rambha, Dist.: Ganjam, PIN-761028.	All that part and parcel of the property consisting of Land and Building situated at Mouza: Kanaka, Tehsil: Khallikote (306), Thana: Khallikote (165), Dist.: Ganjam, Khata No.: 414/220, Plot No.: 904/2341, Area: Ac.0.050dec. & Plot No.: 843/2340, Area: Ac.0.060 dec., **Total 02 Plots, Total Area: Ac.0.110dec.,** Recorded Owner: **Sri Kalu Jena,** S/o- Late Madhab Jena. Bounded by- East: Road, West: Gharabari of Judhistira Jena, Plot No. 844 & 845, South: Plot No. 903, North: Own Land & Road.	**₹9,47,519.00** as on **07.03.2026** / **₹10,15,283.00** as on **10.08.2026** + further interest at contractual rates & rests, charges etc. till date of payment	**07.03.2026 / 10.08.2026**
KOTINADA BRANCH / Borrower & Mortgagor: Sri Kalu Charan Nayak, S/o- Sri Andhari Nayak, At/PO: Babanapur, Via: Aska, Dist.: Ganjam, PIN-761111.	All that part and parcel of the property consisting of Land and Building situated at Mouza: Babanpur, Tehsil: Aska (215), Thana: Aska (79), Dist.: Ganjam, Khata No.: 615/1091, Plot No.: 1636/3954, Area: Ac.0.020 dec., Plot No.: 1636/3955, Area: Ac.0.063dec. & Plot No.: 1636/3956, Area: Ac.0.005dec., **Total 03 Plots, Total Area: Ac.0.088 dec.,** Recorded Owner: **Sri Kalu Charan Nayak,** S/o- Sri Andhari Nayak. Bounded by- East: Land of Andhari Naika, West: Land of Kunti Mohanty, South: Road, North: Land of Bhasi Sethi.	**₹9,90,659.00** as on **07.03.2026** / **₹9,35,267.00** as on **10.08.2026** + further interest at contractual rates & rests, charges etc. till date of payment	**07.03.2026 / 10.08.2026**

Place: Berhampur, Date: 14.08.2026
Sd/- **Authorised Officer, Odisha Grameen Bank**